



सत्यमेव जयते

55



DELHI STATE LEGAL SERVICES AUTHORITY

(constituted under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, 3rd Floor, Rouse Avenue District Court Complex,

Pt. Deen Dayal Upadhyaya Marg, New Delhi-110002

Email : litigationwing-dslsa@delhi.gov.in website : www.dslsa.org



Ref. No.: 055/DLSA/LitigationWing/2022 /9457

Dated: 06th September, 2023

11/09/2023

To

The Ld. Registrar General
National Green Tribunal,
(Principal Bench),
New Delhi.

Ref.: Order dated 23.11.2022 passed by Hon'ble National Green Tribunal (Principal Bench) in Original Application No. 804/2022 in Re: News item published in The Indian Express dated 01.11.2022 titled "Delhi: 2 dead in factory fire in Delhi's Narela"

Sub.: Compliance Report

Sr.

This is in reference to the order dated 23.11.2022 passed by Hon'ble National Green Tribunal (NGT) in **Original Application No. 804/2022 in Re: News Item published in The Indian Express dated 01.11.2022 titled "Delhi: 2 dead in factory fire in Delhi's Narela"** wherein, *inter alia*, this Authority was directed to provide necessary legal assistance to the victims.

Accordingly, pursuant to the directions of Hon'ble NGT, vide letter dated 02.12.2022 the matter was immediately forwarded to the jurisdictional District Legal Services Authority (DLSA) i.e. North DLSA to depute Legal Services Advocate (LSA) in the instant matter to interact with each of the 14 injured victims and legal heirs of the 6 deceased victims for providing necessary legal assistance, if required. The copy of the said letter dated 02.12.2022 sent to jurisdictional DLSA i.e. North DLSA is attached herewith as **Annexure-'A'** for your kind perusal.

Further, in reply thereto, it has been informed by the learned Secretary, North DLSA that in compliance with the directions passed by Hon'ble NGT, a Legal Services Advocate namely Sh. Ramesh Chander was appointed in the instant matter who had interacted with all the injured

and LRs of the deceased victims of the unfortunate incident of fire blaze in Narela Industrial Area. The said legal services advocate had also apprised the order passed by Hon'ble NGT to the aforesaid victims and the necessary remedy provided therein. He had also explained the free legal aid/assistance being provided by District Legal Services Authority and assured them to approach North DLSA, if any assistance they require. The copy of report submitted by the aforesaid legal services advocate is also attached herewith as **Annexure-'B'** for your kind perusal.

This is for your kind information.

Thank you.

Yours sincerely,


(Mukesh Kumar Gupta)
Member Secretary, DLSA

Encl.: As above.

**DELHI STATE LEGAL SERVICES AUTHORITY**

(constituted under the Legal Services Authorities Act, 1987, an Act of Parliament)
Under the Administrative Control of High Court of Delhi
Central Office, 3rd Floor, Rouse Avenue District Court Complex,
Pt. Deen Dayal Upadhyaya Marg, New Delhi-110002
Email: litigationwing-dslsa@delhi.gov.in website: www.dslsa.org



Ref. No. 053, DSLSA/LitigationWing/2022 112304

Dated: 02nd December, 2022

The Ld. Secretary
District Legal Services Authority,
North District, Rohini Courts,
New Delhi.

Ref.: Order dated 23.11.2022 passed by Hon'ble National Green Tribunal (Principal Bench) in Original Application No. 804/2022 in Re: News item published in The Indian Express dated 01.11.2022 titled "Delhi: 2 dead in factory fire in Delhi's Narela"

Sub.: To provide necessary legal assistance to the victims of fire blaze

Sir,

This Authority is in receipt of a copy of order dated 23.11.2022 passed by Hon'ble NGT in Original Application No. 804/2022 in Re: News Item published in The Indian Express dated 01.11.2022 titled "Delhi: 2 dead in factory fire in Delhi's Narela".

Perusal of the same reveals that a fire broke out in a footwear factory in Outer Delhi's Narela Industrial Area on 01.11.2022 due to which six persons died and 14 persons were injured in the above said factory blaze. Copy of the said order dated 23.11.2022 is attached herewith for your kind perusal.

Further, vide aforesaid order dated 23.11.2022 Hon'ble NGT (PB) has directed that: "...we direct the District Magistrate to ensure that victims are duly compensated as per law and if within three months from the date of incident compensation is not paid to the victims, the State itself will be liable to pay compensation at the rate of Rs. 20 lakhs in respect of each of the deceased victims and Rs. 15 lakhs to persons who have burns in excess of 50%, Rs. 10 lakhs for persons who have burns from 25 to 50% and Rs. 5 lakhs for persons who have injuries between 5 to 25%. Victims who were treated as outpatients

ofc

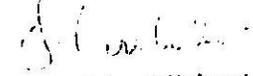
and who had minor degree of burns or other forms of simple injuries shall be paid Rs. 2 lakhs. DPCC may ensure that till payment of compensation and compliance of environment safety norms, the units in question are not to resume their operation or create third party rights in their assets. We hope Delhi State Legal Services Authority (DSLISA) will provide necessary legal assistance to the victims."

In this context and in compliance of the directions passed by Hon'ble NGT (PB) directing DSLISA to provide necessary legal assistance to the victims, you are requested to depute LSA(s) in the instant matter who shall interact with each of the 14 injured victims and legal heirs of the 6 deceased victims and provide necessary legal assistance, if required. You are further requested to send an action taken report in this regard to this Authority at the earliest.

Thanking you.

Encl: As above.

Yours sincerely,



(Harshita Mishra)
Secretary (Litigation), DSLISA



NORTH DISTRICT LEGAL SERVICES AUTHORITY

(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Room No.405, Fourth Floor, Rohini Courts, Delhi
Ph 27557310, Email north-dlsa@nic.in



Ref. No. 2023/DLSA(N)/Rohini/VCS/ 3666

Dated :- 06/09/2023

To

The Secretary (Litigation), DLSA
Rouse Avenue Courts Complex, New Delhi

Ref.: Letter vide ref. 055/DLSA/Litigation Wing/2022/12507 dated 02.12.2022.

Sub: Intimation regarding compliance taken upon the direction received through said ref. letter.

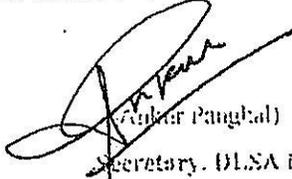
Respected Sir,

Pursuant to the letter Ref. No. 055/DLSA/Litigation Wing/2022/12507 dated 02/12/2022, this authority was directed by your goodself office to provide necessary legal assistance to the victims of fire blaze in Narela Industrial Area on 01.11.2022, complying with the directions passed by Hon'ble NGT (PIB) vide original application no. 804/2022 dated 23.11.2022.

It is to apprise your goodself that in the said context, this authority had instantly appointed an LAC namely, Sh. Ramesh Chander to interact with the victim and to provide necessary legal assistance to them, who further submitted its report vide DAK diary no. 5045 dated 07.12.2022 wherein he has submitted that he has contacted all the Injured and LRs of the deceased victim in the said incident to whom he apprised about the order passed by Hon'ble NGT and the necessary remedy provided therein. Further, he has also explained the free legal aid assistance being provided by DLSA and assured them to reach this authority if any assistance they require.

The copy of the said reply received from the LAC is annexed herewith for your kind perusal. This is submitted for your kind intimation regarding compliance of the directions received.

Thanking-you.


(Anil Kumar Panghal)
Secretary, DLSA North
Rohini Courts Complex

Encl:- Copy of the reply received from LAC.

RAMESH CHANDER

(ADVOCATE)

Delhi High Court

En. No.D/759/02

Office: Ch. No.507, 5th Floor, Lawyers Chamber Block, Rohini
Courts, Delhi-110085

Mb.No. 9312223015, 9999603885

e-mail: rcm.ad007@gmail.com

Ref: No.

Date: 07.12.2022

To,
The Ld. Secretary
D.L.S.A., North,
Rohini Courts, Delhi

Report of order dated 02.12.2022 regarding to
provide necessary legal assistance to the victims
of fire blaze

Under the instructions from and on behalf
of DLSA, North, I submitting the action report as
per under:

1. That as per the order dated 02.12.2022 vide
Ref. No.055/DLSA/LitigationWing/2022/12507, I
received the present letter alongwith the order
dated 23.11.2022 issued by the NGT, Principal
Bench, New Delhi and as per the NGT order list
of the particulars of the 14 injured apart from
6 dead are provided to me alongwith their phone
numbers and the same are annexed herewith.
2. That I contacted with each and every person
having the phone numbers provided in the report

Ms. Brashin
Qir 7/12

and stating / offering my services for legal assistance and order of NGT to the needy persons / injured / LRs of deceased.

3. That, thereafter, some peoples are giving me positively response, further they provided me the video clip of the said incident.
4. That I have assured them to provide free of cost legal assistance for provide compensation as per NGT order to the beneficiary.
5. That as per the para No.14 of the NGT order three months time granted to the authorities to provide compensation to the beneficiary and I assured them to contact me any time when they required my services on behalf of DLSA, North.

It is submitted accordingly.



(RAMESH CHANDER)
ADVOCATE
PENAL LAWYER,
DLSA, NORTH

4. Report of the CPCB is that a joint inspection was conducted by DPCC, District Administration, Police Administration, Fire Department and National Disaster Response Force team, officials from Delhi State Industrial and Infrastructure Development Corporation Ltd. The inspection team made following observations:-

"i. As per DPCC records, there are two units namely; i) M/s Bala Sundari Industries, and ii) M/s Sandeep Plastic operating at Plot No. 909, Block-E, Narela Industrial Area, Delhi, engaged in the manufacturing of Plastic Dana & printing of straps and manufacturing of footwear, PVC granules & printing on footwear, respectively.

The Consent to Operate (CTO) to M/s Bala Sundari Industries is kept pending by DPCC due to generation of hazardous waste from printing activities as per Hon'ble NGT order dated 20.03.2020. In case of M/s Sandeep Plastic, CTO was granted on 19.05.2020 with validity upto 12.11.2024

ii. On the day of the incident, the fire broke out due to overheating of Agro Drum/cylinder used for manufacturing of PVC footwear, as told by eyewitnesses at the site. According to local reports, on the first floor, the cylinder explosion was of such a scale that a man standing in front of the cylinder was thrown out of window grill of the building on the outside road/street.

iii. The incident took place due to the negligence of untrained or unskilled workers and labours inside the premises and also due to the negligence of the owner of the factory.

iv. Around 20 persons were evacuated from the premises on the day of the incident. Out of which, 2 person died on the spot, 7-8 had major medical emergencies and rest had minor medical emergencies and were shifted to hospitals."

5. Report of the DPCC is already covered in the report of the CPCB. Report of the District Magistrate, North Delhi is that number of deaths has gone up to six namely

1. Sonu Thakur S/o Baleshwar Thakur R/o Village Partapur PS Sambhu Ganj, District Banka Bihar, Age 30 Years (MLC No. 5851/22 SRHC Hospital, Narela Delhi.)

2. Akhil, S/o Arvind R/o Village Shapur PS Lakho Distrcet Beyu Sarai, Bihar, Age 20 Years (MLC No. 5857/22 SRHC Hospital, Narela Delhi.)

3. Gulumuddin (u Sameer S/o Aslam R/o Village Patti Mohalaa Ramdas, PS Kheri District Lamkhampur Kheri, UP age 20 years (MLC No. 5839/22 SRHC Hospital, Narela Delh.)

4. Atul S/o Durgpal R/o Village Saholi PS Sagna District Sitapur UP Age 21 years (MLC No. 5838/22 SRHC Hospital, Narela Delh.)

5. Ptkar S/o Gurja Yadav R/o Village Badauna PS Gurba District Gaya Bihar Age 22 years (MLC No. 5852/22 SRHC Hospital, Narela Delh.)

6. Chandra shekhar Chaudhary S/o Vishavnath Chaudhary R/o Village Chulhar PS Itar District, Buxar Bihar Age 58 years (MLC No. 5846/22 SRHC Hospital, Narela Delh.)"

6. Particulars of the 14 injured apart from 6 dead are as follows:-

Sl. No.	Name and parentage, Age	Delhi Address	Permanent Address	Link Person
1.	Sonu Thakur S/o Baleshwar Age 30 yrs Expired on 01.11.2022 at SRHC Hospital Narela	Bhorgarh, Delhi Living with Subash Thakur 7703853588	Vill. Partapur. PS- SambhuGarj. Distt. Banka. Bihar	Manoj Thakur S/o Dinesh Thakur (Chacha) R/o Vill. Patapur. Banka. Bihar 7765901150
2.	Akhil S/o Arvind Age 20 yrs Expired on 01.11.2022 at SRHC Hospital Narela	H. No. 85, Balmiki Mohallah, ShahpurGarhi Delhi Also at H. No. 7. Gali no.2, Surya Farm House. Shahpur Garhi, Delhi	Vill. Shahpur. PS- Lakho. Distt. Begusara. Bihar	Nikhil (Brother) S/o Arvind R/o Vill. Shahpur. PS- Lakho. Distt. Begusara. Bihar Mob. No 9354801570 7550419252
3.	Gulumuddin u Sameer S/o Aslam Age 17 yrs	C/o Sunny Ka makan, Village - Tikri Khurd, Delhi (on rent) with Najam Khan (8595571634)	Village Patti Mohallah Ramdas. PS- Khiri, Distt. Lakhimpur Khiri, UP	Aamir khan (mama) S/o Hamf Khan R/o Village Bhalia Bujurg, District Lakhimpur Khiri, UP. Mob.: 8604001219. Mob. No. 8604548473
4.	Atul S/o Durgpal u Dragpal Age 21 yrs Expired on 07.11.2022 at Saldarjung Hospital	Pocket 13, Shani Bazar Road. Sector B-4 Narela.	Village Saholi, PS Sagna. District Sitapur. UP	Dargapal Singh (Father) 9005647325 Village -Saholi, PS Sagna. District Sitapur. UP Chandan (brother) 8382962565
5.	Chandra Sekhar Chaudhary S/o Snath Chaudhary Age 58 Expired on 08.11.2022 9310099851 at LNIP Hospital	C/o Lala (vijay) ka makan, near park, Shahpur Garhi, Delhi	Village Chulhar, PS Itari, Distt. Buxar, Bihar	Sonu (son) S/o Chandra Sekhar R/o Village Chulhar, PS- Itari, Distt. Buxar, Bihar 9310099851 Parmod s/o Pam Nath R/o Shahpur

				Garhi, delhi 9267983051 Chachera Bhai
6.	Pukar S/o ChirjaYadav Age 22 yrs Expired on 08.11.2022 at Safdarjung Hospital	Rishi ka makan, near Ramlila ground, Narela.	Village Badauna, PS Gurba, District Gaya, Bihar	Dalip Kumar (Brother) 7091762959 Village -Badauna, PS-Gurba District Gaya, Bihar Kalyan:(Fatherin Law) 9162682859
7	Pintu S/o Bhupender Age 22 yrs	Bhorgarh, Narela, Delhi	Village Hausi, District - Banka, Bihar	Mithun (brother)
8	Sintu S/o Gangadhar Age 20 yrs	Kureni, Narela, Delhi	Village SuatalaMariya, PS Momdi, District LakhimpurKhuri UP,	Mantu (brother) 9905849259
9.	Pinku S/o Sarvesh Age 21 yrs	Tikri Khurd, Narela, Delhi.	Village SuatalaMariya, PS Momdi, District LakhimpurKhuri, UP,	Rinku 9170712976
10	Monu Yadav S/o Durga Prasad Age 22 yrs	Tikri Khurd, Narela, Delhi.	Village Fatusahari, PS MugraBadsapur, District Jaunpur, UP,	Sunil (jija) 9554661047
11	Parmod S/o TilakDhari a Tilo Singh Age 19 yrs	B-4, Pocket -9, Flat no. 91, Narela (on rent)	Village - Ramna Kura, PS Belhar, Distt. Banka, Bihar	Naresh (Chacha) S/o Mangar Singh R/o Village - Ramna Kura, PS Belhar, Distt. Banka, Bihar 7667527165 Sahdev (Chacha) 9199127722
12	Rakesh S/o Sunder Lal Age 24 yrs	Village TikriKhurd, Delhi	Village Momdi Kher, PS- Momdi Kheri, Distt. Lakhimpur Khuri, UP	Paneesh s/o Shyam Lal R/o Village Momdi kheri, PS Momdi Kheri, Distt Lakhimpur Khuri, UP 7266837194 Chitrakleha (Mother) 8178396822 Madan (brother) 9354(9)047450
13	Suraj a Musan Khan S/o Mundan Khan Age 18 yrs 6.390453462	Tikri Khurd, Delhi	Village- Dawoodpur, PS- PhoolBehad, Distt. Lakhimpur Khuri, UP	Nori D/o Irshad R/o Tikri Khurd, Delhi 9721827007 Zasheen (Cousin) 6394189793 Arshad:9721827007
14	Kishan Dev S/o Mahesh Das Age 25 yrs 7439460325	BalwanKaMakan, ShahpurGarhi, Delhi	Vill. Dhawran, PS FooliDhuma, Distt. BankaBihar	Bitu 7439460325

15	Sanjay S/o Anandi Thakur Age 28 yrs 8800436957	C/o Banti Ka Makan Village Bhorgarh, Delhi	Village Barguniya, PS Katoria, Distt. Banka, Bihar	Ajay Thakur S/o Anandi Thakur R/o Village Barbaniya, PS Katoria, Distt. Banka, Bihar 9625830256
16	Mewalal S/o MangalParsad Age 28 yrs 91985056-12	Pkt 13, SectorB-1, Narela, Delhi	Vill Pavyani, PS Belagram, Distt. Hardoi, UP	Sunita (Wife) 91985056-12
17	Vinod S/o Temi Age- 30	Pkt 13, SectorB-4, Narela, Delhi	Vill Sahoi, Distt. Sitapur, Sidhauh, UP	Mukesh 9198903460
18	Kali Charan S/o Kalu Rai Age- 28 yrs 93182419	Bhorgarh, Delhi	Vill. LeelaGhora, PS Banka, Distt. Banka, Bihar	Chotu 8709789107
19	Puran S/o Jagdish Age 20 yrs 9354181075	Pardeep ka makan, Bhorgarh, Delhi	Village Jhiktiya, PS Sambhugani, Distt Banka, Bihar 9263272107	Mahesh (Bhai ka sala. 7011708484)
20	Arvind Thakur S/o Ram Chander Age 37 Yrs 8595322149	Village-Tikri Khurd, Delhi	Vill. Kataru Chak Mahmda, PS-Bilsar UP, Distt. Vaishah, Bihar.	Santosh (Saala) S/o Suresh R/o Tikri, Delhi 8595322149

7. Addresses of the 20 victims are given in Annexure 6 as follows:-

"Disaster Patient Details Dated (01/11/2022)"

S. No	CR No.	MLC No.	Name of the Patient	Fathers Name	Age/ Sex	Percentage of Burn	Transfer to	Transfer Hospital CP. No.
1	112850	5840/22	Pinku	Sarvesh	20/M	79%	Safdarjung Hospital	4714/22
3	112801	5853/22	Puran	Jagdish	20/M	25%	Safdarjung Hospital	4718/22
6	112856	5845/22	Monu Yadav	Durga Parsad	22/M	49%	Safdarjung Hospital	4721/22
7	112864	5837/22	Sintu Kumari	Gangadhar	20/M	36%	Safdarjung Hospital	4720/22
8	112848	5835/22	Pintu	Bhupender Rai	22/M	59%	Safdarjung Hospital	4714/22